# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF FERTILIZERS

## **LOK SABHA**

UNSTARRED QUESTION NO. 3269 TO BE ANSWERED ON: 06.12.2016

# **Quality inspection of fertilizers**

#### 3269 SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of **CHEMICALS & FERTILIZERS** be pleased to state:

- (a) whether the Government has any proposal to conduct inspection on the quality of fertilizers being sold in the market and their price and if so, the details thereof;
- (b) if not, the reasons therefor;
- (c) whether cases of unauthorized sale of fertilizers have been noticed by the Government;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the quantity and net worth of fertilizers stocked for sale without prior permission?

### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, SHIPPING, ROAD TRANSPORT & HIGHWAYS

### (SHRI MANSUKH L. MANDAVIYA)

- (a) & (b): In order to regulate the trade, price, quality and distribution of fertilizers, the Government of India has promulgated the Fertilizer (Control) Order, 1985. Specifications of fertilizers are prescribed in this Order. The State Governments are actually enforcement authorities and are empowered under the Fertilizer(Control) Order/Essential Commodities Act, 1955 take appropriate administrative and legal action against dealers/manufacturers/importers who do not comply with the provisions prescribed in the Order. The Fertilizer Inspectors, appointed under clause 27 of FCO, are empowered under clause 28 to draw samples as per provision of FCO, enter upon and search any premises where any fertilizer is manufactured/imported. Samples of fertilizers are drawn periodically by the fertilizer inspectors of the State Governments from retailers/wholesalers and manufacturing units etc. for testing in the notified laboratories to check their quality in respect of the quality parametersprescribed in the Fertilizer (Control) Order, 1985. In case of imported fertilizers, the fertilizer inspectors of the Central Government (Central Fertilizer Quality Control & Training Institute and its regional laboratories) draw the samples from the ship/containers at ports. Clause 3(3) of FCO strictly prohibits the sale of fertilizer at a price exceeding maximum price or at a rate fixed under the clause 3(1).
- (c) to (e): No case of unauthorized sale of fertilizers has been reported.